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Title : Need to provide compensation as per the prevailing market rate to the people whose lands have been acquired for laying new railway line between Erode and Palani in Tamil Nadu.

SHRI A. GANESHAMURTHI (ERODE): I would like to draw the attention of the Central Government regarding the acquisition of the land for laying Anew railway track between Erode and Palani in Tamil Nadu.

Though the acquisition would serve the general interest of the community and would be for the public purpose. It is the responsibility of the Government to honour the affected people with proper rehabilitation package. The Government should safeguard the poor people, who are bound to lose their dwellings and farm land.

The State Government is fixing the rate of lands according to their old guidelines. It is proper that the State Government should come forward to give the compensation as per the present market rate value.

I am taking this opportunity to espouse the causes of suffering of people and convey the genuine and bonafide grievances of the small farmers to get proper rehabilitation package. The innocent people are ready to co-operate with Government, provided that they get natural justice. I also take this opportunity to request the Hon'ble Minister, to insist the State Government to fix the compensation as per the prevailing market value of the land.

...(Interruptions)

**12.05 hrs.**

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 8<sup>th</sup> December, 2010 at 11.00 a.m.

**The Lok Sabha then adjourned till Eleven of the Clock on  
Wednesday, December 8, 2010/Agrahayana 17, 1932 (Saka).**

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\* Not recorded.

\* Not recorded

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\* \* Introduced with the recommendation of the President.